



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष १०, अंक १३(५)]

सोमवार, मार्च १८, २०२४/फाल्गुन २८, शके १९४५

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असाधारण क्रमांक ३८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Mumbai Municipal Corporation (Amendment) Act, 2024 (Mah. Act. No. XXII of 2024), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,  
Secretary (Legislation) to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XXII OF 2024.

*(First published, after haveing received the assent of the Governor in the "Maharashtra Government Gazette", on the 18th March 2024).*

*An Act further to amend the Mumbai Municipal Corporation Act.*

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Mumbai Municipal Corporation Act, for the purposes hereinafter appearing ; and, therefore, promulgated the Mumbai Municipal Corporation (Amendment) Ordinance, 2024 on the 15th February

III of  
1888. 2024 ;  
Mah.  
Ord. II  
of 2024.

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of the State Legislature ; it is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :—

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|--------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------|
| Short title and Commencement.              | <p><b>1.</b> (1) This Act may be called the Mumbai Municipal Corporation (Amendment) Act, 2024.</p> <p>(2) It shall be deemed to have come into force on the 15th February 2024.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                       |
| Amendment of section 154 of III of 1888.   | <p><b>2.</b> In section 154 of the Mumbai Municipal Corporation Act (hereinafter referred to as “the principal Act”), in sub-section (1D), after clause (a), the following clause shall be inserted, namely :—</p> <p>“(a-1) Notwithstanding anything contained in sub-section (1C),—</p> <p>(i) the capital value of any building or land fixed under sub-section (1A) shall not be revised in the year 2023-24 ;</p> <p>(ii) for the year 2023-24, the property tax bill for any building or land shall be the same as was for the year 2022-23 ;</p> <p>(iii) the capital value of any building or land fixed under sub-section (1A) shall be revised in the year 2024-2025, as if clause (i) is not applicable for the year 2023-24.”.</p> | III of 1888.          |
| Repeal of Mah. Ord. II of 2024 and saving. | <p><b>3.</b> (1) The Mumbai Municipal Corporation (Amendment) Ordinance, 2024 is hereby repealed.</p> <p>(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.</p>                                                                                                                                                                                                                                                               | Mah. Ord. II of 2024. |